

MR. CHAIRMAN: Now, we shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 4 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. CHAIRMAN: Now, Shri G. Kishan Reddy to move that the Bill be passed.

श्री जी. किशन रेड्डी: महोदय, मैं प्रस्ताव करता हूँ:

"कि विधेयक पारित किया जाए।"

The question was put and the motion was adopted.

MR. CHAIRMAN: Now, before going to the final remarks by the Chair, we have two Bills left - The Appropriation (No.3) Bill, 2020, and the Appropriation (No.4) Bill, 2020. These are Finance-related Bills. They can be taken up together. Anybody, who is interested to speak, may do so. I don't have any names.

***The Appropriation (No.3) Bill, 2020**

and

***The Appropriation (No.4) Bill, 2020**

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS
(SHRIMATI NIRMALA SITHARAMAN): Sir, I move:

That the Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2017, in excess of the amounts granted for those services and for that year, as passed by Lok Sabha, be taken into consideration.

I also move:

That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2020-2021, as passed by Lok Sabha, be taken into consideration.

The questions were proposed.

MR. CHAIRMAN: The Appropriation (No.3) Bill, 2020, and the Appropriation (No.4) Bill, 2020, are now open for discussion. The hon. Members said that these can be passed without discussion. So, can we go ahead?

* Discussed together.

SOME HON. MEMBERS: Yes, Sir.

MR. CHAIRMAN: Okay. First, I will take up the consideration of the Appropriation (No.3) Bill. Now, the question is:

“That the Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2017, in excess of the amounts granted for those services and for that year, as passed by Lok Sabha, be taken into consideration” .

The motion was adopted.

MR. CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2, 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. CHAIRMAN: Now, Shrimati Nirmala Sitharaman to move that the Bill be returned.

SHRIMATI NIRMALA SITHARAMAN: Sir, I move:

That the Bill be returned.

The question was put and the motion was adopted.

MR. CHAIRMAN: Now, let us take up the Appropriation (No.4) Bill. The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2020-2021, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: Now we shall take up Clause-by-Clause consideration of the Bill.

Clauses 2, 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. CHAIRMAN: Now, the Minister to move that the Bill be returned.

SHRIMATI NIRMALA SITHARAMAN: Sir, I move:

That the Bill be returned.

The question was put and the motion was adopted.

MR. CHAIRMAN: Hon. Members, at around 12.20 p.m., I received a letter from Ghulam Nabi Azad *ji* and some other Members, of course, some of whom are under suspension, saying, as the three Bills, namely, the Occupational Safety, Health And Working Conditions Code, 2020; the Industrial Relations Code, 2020; and, the Code On Social Security, 2020 affect a large number of people, we urge you not to have these Bills passed in the House in the absence of Opposition parties. This is the letter. I have verified it. I discussed it with the Secretariat and I have gone through the previous precedents also. There are a number of precedents where even when some Members walked out or boycotted, the House has taken up the Business as per the schedule and approved Bills also. There are a number of instances. For instance, on 2.5.2013, Finance Bills; in 2013 again, the Appropriation Bill, when some Members walked out; then, Labour Laws Bills and also the Mines and Minerals Bills and all. So, keeping that in mind, we took the decision.

Had I received a letter saying that they would like to attend and requested to postpone the Bills, I would have, at least, discussed it with the Government. There is no such assurance. On the other hand, we read in the newspapers that some of the people are justifying what they have done. So, after considering all these things, I took the decision, and told the Deputy Chairman to go ahead with the Bills. Also, as per Article 122, the validity of any proceedings of Parliament cannot be questioned. That is everybody's knowledge.

VALEDICTORY REMARKS

MR. CHAIRMAN: Hon. Leader of the House, Thaawarchand Gehlot *ji*, respected Leader of the Opposition, Ghulam Nabi Azad *ji* –he is absent –hon. Prime Minister, respected Minister of Parliamentary Affairs, Pralhad Joshi *ji*, Muraleedharan *ji*, leaders of various parties and groups in the House and hon. Members, today, we are concluding